

HARYANA VIDHAN SABHA

V SESSION

BULLETIN NO.3

Wednesday, the 24th August, 2011

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 24th August, 2011 from 10.00 A.M to 1.34 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
12	10	2	--	28

(b) Un-starred: Nil

II. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker admitted the calling attention motion No. 11 regarding gifting away without charging any money or nominal amount of Panchayat Land in Haryana given notice of by Shri Sampat Singh, MLA and clubbed the calling attention motion No. 12 regarding illegal Lease & Release of Land to Rajiv Gandhi Charitable Trust given notice of by Shri Ajay Chautala, M.L.A and seven other MLAs.

Shri Sampat Singh, M.L.A. read out his notice.

The PWD(B&R) Minister made the statement thereon.

III. CONSTITUTION OF A COMMITTEE OF THE HOUSE.

On a suggestion made by Dr. Raghuvir Singh Kadian, MLA and supported by the other members of the House, the Speaker constituted a Committee of the House to examine the irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA, under the Chairmanship of Shri B.B. Batra, MLA. The names of Shri Sampat Singh, Rao Dharampal, Shri Aftab Ahmed, Shri Krishan Pal Gurjar and Shri Gian Chand Oadh, MLAs were included as its members. But acceding to the request made by Shri Sampat Singh, MLA to exclude his name from the committee, the Speaker substituted the name of Shri Anand Singh Dangi, MLA in place of Shri Sampat Singh.

IV. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

V. MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VI. PAPERS LAID ON THE TABLE OF THE HOUSE

By the PWD (B&R) Minister (Sr. No. 1 to 6 laid).

1. The Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.
2. The Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.
3. The 10th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
4. The 11th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.
5. The Annual Report of Lokayukta, Haryana for the year 2010-2011, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
6. The 43rd Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.

VII. LEGISLATIVE BUSINESS**1. The Haryana Appropriation (No. 3) Bill, 2011**

At 12.27 P.M., the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2011 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, Schedule, Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Appropriation (No. 4) Bill, 2011

At 12.30 P.M., the Finance Minister introduced the Haryana Appropriation (No.4) Bill, 2011 and also moved-

That the Haryana Appropriation (No.4) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, Schedule, Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Ceiling on Land Holding (Amendment) Bill, 2011.

At 12.33 P.M., the Revenue Minister introduced the Haryana Ceiling on Land Holding (Amendment) Bill, 2011 and also moved-

That the Haryana Ceiling on Land Holding (Amendment) Bill be taken into consideration at once.

Shri Anil Vij, a member from Bharatiya Janata Party spoke for 1 minute.

The Revenue Minister spoke for 6 minutes.

The PWD (B&R) Minister spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, Enacting Formula and Title were put one by one and carried.

The Revenue Minister moved-

That the Bill be passed.

The motion was put and carried.

VIII. WALK-OUT

During the course of discussion on The Haryana Ceiling on Land Holding (Amendment) Bill, 2011, all the members of the Bharatiya Janata Party, present in the House, staged a walk-out as a protest against not allowing them to speak.

IX. LEGISLATIVE BUSINESS (RESUMPTION)

4. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2011.

At 12.46 P.M., the Health Minister introduced Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2011 and also moved-

That Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana School Teachers Selection Board Bill, 2011.

At 12.49 P.M., the Education Minister introduced the Haryana School Teachers Selection Board Bill, 2011 and also moved-

That the Haryana School Teachers Selection Board Bill be taken into consideration at once.

Shri Aftab Ahmed, Shri Sampat Singh, Smt. Sumita Singh and Shri Ram Kishan Fauji, members from the Treasury Benches, spoke for 1, 4, 1 and 1 minute respectively.

Smt. Kavita Jain and Shri Anil Vij, members from the Bharatiya Janata Party spoke for 1 minute each.

The Education Minister spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clauses 2 to 22, Sub-Clause 1 of Clause 1, Enacting Formula and Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Value Added Tax (Amendment) Bill, 2011.

At 1.03 P.M., the Excise & Taxation Minister introduced the Haryana Value Added Tax (Amendment) Bill, 2011 and also moved-

That the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and Title were put one by one and carried.

The Excise & Taxation Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Private Universities (Amendment) Bill, 2011.

At 1.05 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2011 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

Shri Anil Dhantori, Shri Sampat Singh and Shri B.B. Batra, members from the Treasury Benches, spoke for 1, 8 and 3 minute respectively.

Shri Anil Vij, a member from the Bharatiya Janata Party spoke for 2 minutes.

The Excise and Taxation Minister spoke for a while.

The Education Minister spoke for 4 minutes.

The Chief Minister also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2011.

At 1.29 P.M., the Excise and Taxation Minister introduced the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2011 and also moved-

That the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and Title were put one by one and carried.

The Excise and Taxation Minister moved-

That the Bill be passed.

The motion was put and carried

The Deputy Speaker occupied the Chair from 11.23 A.M. to 11.40 A.M.

The Sabha then adjourned sine die.